

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA No. 1226/93

(8)

New Delhi this the 2nd day of December, 1998

Hon'ble Shri Ratan Prakash, Member (J)  
Hon'ble Shri N. Sahu, Member (A)

Sh. A.P. Sharma  
Son of Shri Sham Sunder Lal  
R/o C-3, 261, Yamuna Vihar  
Gokul Puri, Delhi.

(By Advocate: None) .....Applicant

Versus

Union of India through

1. General Manager  
Northern Railway Hq. Office  
Baroda House, New Delhi
2. C.O.M. through General Manager  
Baroda House  
New Delhi
3. D.R.M. Moradabad
4. Senior D.S.O. through  
Divisional Railway Manager  
Moradabad

....Respondents

(By Advocate: Shri Rajeev Bansal  
Proxy counsel for Shri B.K. Aggarwal)

ORDER (Oral)

By Hon'ble Shri Ratan Prakash, Member (J)

This O.A. has come up for hearing on 25.8.98. on that date none was present on behalf of the applicant. Today also there is no intimation nor anyone has appeared on behalf of the applicant. In the circumstances, the OA is dismissed for default and non-prosecution on the part of the applicant.

N. Sahu  
(N. Sahu)  
Member (A)

cc.

Ratan Parkash  
(Ratan Parkash)  
Member (J)